

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 401 of 2017

Dated: 10th January, 2018

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Punjab State Power Corporation Limited	Appellant(s)
Vs.		
Central Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Swapna Seshadri
Ms. Parichita Chowdhury
Ms. Neha Garg
Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Akshat Jain for R-2

ORDER

Issue notice to the Respondents returnable on 08.02.2018. The learned counsel, Mr. Akshat Jain, accepts notice on behalf of Respondent No. 2. Dasti, in addition, is permitted.

The learned counsel, appearing for Respondent No. 2 prays for two weeks' time to file reply.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for Respondent No. 2 is permitted to file reply in this matter on or before **24.01.2018**, after duly serving copy on the other side.

List this matter on **08.02.2018**.

(S.D. Dubey)
Technical Member
ss/js

(Justice N.K. Patil)
Judicial Member